

Rep. by Act 56 of 1974, s. 2 & Sch I

THE INDIAN TARIFF (SECOND AMENDMENT)
ACT, 1963

No. 50 OF 1963

[20th December, 1963]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Fourteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Tariff (Second Amendment) Act, 1963. Short title and commencement.

(2) It shall come into force on the first day of January, 1964.

32 of 1934.

2. In the First Schedule to the Indian Tariff Act, 1934,—

Amendment of First Schedule.

(i) in Items Nos. 46, 46(1), 47, 47(1), 48, 72(34), 72(40) and 75(12A), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1963" wherever they occur, the word, figures and letters "December 31st, 1966" shall be substituted;

(ii) in Item No. 70(2), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1963", the word, figures and letters "December 31st, 1968" shall be substituted;

(iii) in Item No. 70(3),—

(a) in the fourth column headed "Standard rate of duty" for the figures and words "45 per cent. *ad valorem* or Rs. 88.60 per quintal, whichever is higher", the figures and words "35 per cent. *ad valorem* or Rs. 85 per quintal, whichever is higher" shall be substituted;

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1963", the word, figures and letters "December 31st, 1968" shall be substituted;

(iv) in Item No. 71(14),—

(a) in the third column headed "Nature of duty", for the word "Protective", the word "Revenue" shall be substituted;

(b) in the last column headed "Duration of protective rates of duty", the existing entry shall be omitted;

(v) in Item No. 72(12),—

(a) in the fourth column headed "Standard rate of duty", for the figures and words "35 per cent. *ad valorem*", the figures and words "25 per cent. *ad valorem*" shall be substituted;

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1963", the word, figures and letters "December 31st, 1966" shall be substituted;

(vi) in Item No. 72(14),—

(a) in the second column headed "Name of article", for the existing entry under 72(14) (a) (i), the following entry shall be substituted, namely:—

"Squirrel cage and slip ring induction motors and synchronous motors of a brake-horse-power not exceeding 3,000 but not less than one brake-horse-power, excluding variable speed commutator motors.";

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1963" wherever they occur, the word, figures and letters "December 31st, 1965" shall be substituted;

(vii) in Item No. 72(39),—

(a) in the second column headed "Name of article", for the existing entry, the following entry shall be substituted, namely:—

"Power and Distribution Transformers up to 50,000 KVA and 220 KV on the H.T. side (primary voltage being

over 250) excluding furnace, rectifier and flame-proof transformers and parts of such transformers, not otherwise specified.”;

(b) in the last column headed “Duration of protective rates of duty”, for the word, figures and letters “December 31st, 1963”, the word, figures and letters “December 31st, 1965” shall be substituted;

(viii) in Items Nos. 75(5), 75(6), 75(7), 75(7A) and 75(8),—

(a) in the third column headed “Nature of duty”, for the word “Protective” wherever it occurs, the word “Revenue” shall be substituted;

(b) in the last column headed “Duration of protective rates of duty”, the existing entries shall be omitted;

(ix) in Item No. 75(12), in the second column headed “Name of article”, for the figures, brackets and letter “75 (18)(b)”, the figures, brackets and letter “75(18)(b) (ii)” shall be substituted;

(x) in Item No. 75(16),—

(a) in the fourth column headed “Standard rate of duty”, for the figures and words “92½ per cent. *ad valorem*”, the figures and words “77½ per cent. *ad valorem*” shall be substituted;

(b) in the last column headed “Duration of protective rates of duty”. for the word, figures and letters “December 31st, 1963”, the word, figures and letters “December 31st, 1965” shall be substituted;

(xi) for Item No. 75(18), the following Item shall be substituted, namely:—

<p>75 (18) (a) Single cylinder fuel injection pumps for stationary diesel engines and component parts of such pumps.</p>	<p>Revenue</p>	<p>20 per cent. <i>ad valorem</i></p>
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(b) Nozzle holders with a clamping capacity up to 25.4 mm. clamping diameter for nozzles (atomisers) for use on

stationary or automobile diesel engines and nozzles therefor; and component parts of such nozzles and nozzle holders :

(i) for use on stationary diesel engines;	Revenue	20 per cent. <i>ad valorem.</i>
(ii) for use on automobile diesel engines.	Revenue	50 per cent. <i>ad valorem.</i>